



2026:AHC-LKO:9960

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 78 of 2026

Om Prakash Gupta

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Revenue Lko.
And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Dinesh Kumar Mishra, Pankaj Mishra
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Dinesh Kumar Mishra, the learned counsel for the petitioner and Shri Devendra Mohan Shukla, the learned Additional Chief Standing Counsel for the State and Shri Mohd. Talib Khan, Advocate holding brief of Shri Pankaj Gupta, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction to the respondent Nos.1 to 4 to take appropriate action for removing encroachment made by the private respondents on land bearing gata No.222 situated in Village- Amarahwa, Pargana Ikauna, Tehsil- Bhinga, District- Shrawasti, which is recorded as *chak road*.

3. On the basis of written instructions provided by Tehsildar, Bhinga, the learned Chief Standing Counsel has informed that six proceedings under Section 67 of the U.P. Revenue Code, 2006 have already been instituted for removal of encroachment made over the aforesaid land gata in question.

4. Accordingly, the present petition is **disposed off** by issuing a direction to the official respondents to ensure expeditious disposal of the case Nos.T202508620106286, T202508620106289, T202508620111181, T202508620106287, T202508620106288 and T202508620111187, in accordance with law.

February 9, 2026
-Amit K-

(Subhash Vidyarthi,J.)